- (b) if so, the response of Government thereto;
- (c) the reasons for delay in approving the sanction and releasing the Central assistance; and
  - (d) by when the sanction is likely to be given and the Central assistance is released?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) After consideration of the proposal received from the Government of Andhra Pradesh, the Standing Committee on National Mental Health Programme has recommended a central assistance of Rs. 30.00 crore to Institute of Mental Health, Hyderabad (and not to "Institute of Medical Health, Hyderabad") for establishment of a Centre of Excellence in the field of mental health for meeting the cost of capital work, equipment, faculty, technical staff etc.

The Government has released an amount of Rs. 5.28 crores so far as the first instalment to the said Institute for the above purpose.

(c) and (d) The release of further installments is dependent on the completion of necessary formalities/activities by the State Government.

## Mandatory medical care treatment for all in emergency conditions

- 3522. SHRI PANKAJ BORA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that Government has made mandatory for all clinical establishments in the country to provide medical care treatment in order to stabilise a person in an emergency condition; and
- (b) if so, the details of the clinical establishments which will be brought under the purview of emergency care system?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD): (a) and (b) 'Health' is a state subject and it is primarily the responsibility of the state governments to issue any directive in this regard.

However, the Central Government has enacted the Clinical Establishments (Registration and Regulation) Act, 2010.

Sub-section (2) of Section 12 of the Act provides as under:

"The clinical establishment shall undertake to provide within the staff and facilities available, such medical examination and treatment as may be required to stabilize the emergency medical condition of any individual who comes or is brought to such clinical establishment".

The Act when adopted by the States will help them in enforcing the above provision of Law.